

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) to (b). On the report of the Chief Cashier of the Bank, a case under Sections 409/419/420 IPC was registered at Police Station, Parliament Street, on 24.5.1971. Accused Shri R. S. Nagarwala has since been convicted by the competent court and sentenced to undergo two years' rigorous imprisonment and to pay fine of Rs. 2,000/- for each of the offences under Sections 419 and 420 IPC. In default of payment of fine, he is to undergo rigorous imprisonment for a period of 6 months on each of the charges. These sentences are to run consecutively. The Chief Cashier of the Bank has been suspended. He was arrested on 29-5-1971 for an offence under Section 409 IPC and the investigation of this part of the case is in progress.

**Embezzlement in Delhi, New Delhi and R. K. Puram Treasuries**

3475. SHRI N. SHIVAPPA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that there has been an embezzlement to the extent of Rs. 13,000 in Delhi Treasury, Rs. 1,20,000 in New Delhi Treasury and Rs. 14,000 in R. K. Puram Treasury on account of in-experience and negligence on the part of the Treasury Officers ; and

(b) If so, whether any enquiry had been ordered and reports examined by experts and, if so, with what result ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) and (b). According to the Delhi Administration, certain cases of embezzlement in the Treasuries at Delhi and New Delhi have come to notice. The names of the Treasuries and the amounts embezzled are as under :-

- (i) R. K. Puram Treasury :  
Rs. 12, 598. 15P.
- (ii) New Delhi Treasury :  
Rs. 1,19, 311. 34P.
- (iii) Delhi Treasury (a) Rs. 60,883.95P.  
(According to Audit figures).  
Delhi Treasury (b) Rs. 789.90P.

These reported embezzlements are being inquired into in consultation with the Comptroller & Auditor General of India. It is not possible at this stage to say whether the embezzlements took place on account of in-experience and negligence of the Treasury Officers concerned.

**Sealing of Border by Pakistan Army**

3476. SHRI C. K. CHANDRAPPA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Pakistan Army has been making desperate bid to seal the border at as many points as it can ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) to (b). In a bid to re-establish their control over East Bengal, Pakistan Army is trying to man all the Border outposts with Army personnel. This, however has not stopped the flow of refugees who are fleeing from the terror let loose in East Bengal. There does not appear to be any sealing of the border.

**Compensation to Victims for loss suffered on Indo-Pak. Border**

3477. SHRI N. E. HORO ;  
SHRI BRIJ RAJ SINGH-KOTAH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have compensated the victims who suffered loss due to their cattle having been taken away by force by dacoits on the Indo-Pak border ; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) (a) and (b). In all such cases, protests are lodged by the Government of India with the Pakistan authorities and compensation is demanded from them. Flag meetings

under the Ground Rules are held periodically between the BSF officers and other local authorities, and their counterparts, when the return of the stolen cattle is demanded for restoration to the rightful owners. No compensation however, is given to the affected persons.

**Recommendations made by Santhanam Committee on Corruption by Ministers and Political Leaders**

3478. SHRI C. K. CHANDRAPPAN : Will the PRIME MINISTER be pleased to state :

(a) the recommendations made by the Santhanam Committee for dealing with corruption by Ministers and political leaders; and

(b) whether any proposal is under consideration of Government to enforce those recommendations all over India ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) and (b). The recommendations made by the Santhanam Committee are contained in its report which was placed on the table of the Lok Sabha.

The Committee had recommended that codes of conduct may be drawn in respect of Ministers, Legislators and Political Parties. A code of Conduct for Ministers was evolved and was also placed on the table of the Lok Sabha.

Proposals to evolve Codes of Conduct for Legislators and Political Parties are under consideration.

**Exploration of oreign Markets for Mango products**

3479. SHRI DINESH JOARDER :  
SHRI DEVINDER SINGH  
GARCHA :  
SHRI B. R. SHUKLA:

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government attach any commercial value to the huge produce of mangoes,

b) if so, whether Government have thought out any means to preserve the mango and mango-products for earning foreign exchange ;

(c) whether Government have explored foreign markets for the mango-products ; and

(d) the names of countries to which mangoes were exported during the last three years and the foreign exchange earned therefrom ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) Yes, Sir.

(b) There is a well established fruit preservation industry in the country.

(c) Yes, Sir.

(d) Mangoes were mostly exported to Kuwait, U. K., Bahrain and Qatar. Exports during 1969-70 were Rs. 29.64 lakhs.

**Draft of an Amendment to Industrial Disputes Act from Government of West Bengal for Approval**

3480. SHRI TRIDIB CHAUDHURI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have received the draft of an amendment to the Industrial Disputes Act from the State Government of West Bengal which that Government wants to effect through an Ordinance in order to make it obligatory forthwith for employees in all industrial undertakings in West Bengal to give 60 days' notice to Government before declaring a closure of their establishments ;

(b) whether Government have already approved the proposed amendment ; and

(c) whether similar proposal is being considered by Governments in other States and also in Central Government employment spheres in the private and public sectors ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) Yes, Sir.